

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 291/Lkw/2019
Assessment Year 2010-11**

Vinayak Shree Royal Tech Private Ltd., 117/H-1/317, Model Town, Pandu Nagar, Kanpur-208005 PAN AACCV 5069M (Appellant)	Vs.	DCIT-CC-II, Income Tax Office, 10/503, Laxmi Niwas, Allenganj, Kanpur - 208001 (Respondent)
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Appellant by	None (Application under DTVSVA)
Respondent by	Shri Harish Gidwani, DR
Date of hearing	02/02/2022
Date of pronouncement	02/02/2022

ORDER

PER T.S. KAPOOR, A.M. :

This is assessee's appeal for Assessment Year 2010-11 against the order of the Id. CIT(A)-IV, Kanpur dated 29.03.2019.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 12.10.2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Kanpur has issued a certificate in Form No.3 on 28.01.2021 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeal. Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 02/02/2022)

Sd/-
(A.D. Jain)
Vice President

Sd/-
(T.S. Kapoor)
Accountant Member

Aks -
Dtd. 02/02/2022

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order
Assistant Registrar